

28

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA 214/96 in OA 2338/94

Dated :- 16th. January 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Sh. Madhav Prasad Sharma
s/o Sh. Bachhan Lal Sharma,
R/O 106-E, Nazafgarh Marg,
Shiv Ram Park, Nagloi, Delhi.

(By Advocate Sh. H. P. Chakravorty)

... Review applicant

Vs.

1. Union of India through the Secretary, Ministry of Railways, Railway Board, Rail Bhawan, New Delhi.
2. The Genl. Manager, N.R. Baroda House, New Delhi.
3. The Divisional Railway Manager, Northern Railway, New Delhi.

.... Respondents

ORDER (by circulation)

This is a Review Application No. 214/96 seeking review of the judgment dated 16.10.96 in OA 2338/96.

2. I have carefully perused the RA. No error apparent on the face of the record has been pointed out and it is well settled position of law that review cannot be the remedy for seeking relief only because the applicant states that the decision is wrong. No new grounds have been urged in the review application which could not have been done at the time when applicant was heard in support of the original application. The impugned judgment is a detailed and reasoned one delivered after hearing both the parties at considerable length and based on the pleadings and other materials on record.
3. In the above facts and circumstances, since there is no justifiable ground to allow the RA., the same is rejected.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

sk

16/1.